

incriminating documents showing substantial concealment of wealth and income are also seized.

Through the medium of searches, the Income-tax Department has also been able to unearth several rackets, such as hundi racket, ghost-firms racket, bogus-vouchers racket, crossword puzzles racket, ownership flat racket and racket in Customs Clearance Permits.

Hunger Strike by Central Government Clerks' Union

*973 SHRI K. M. 'MADHUKAR': Will the Minister of COMMERCE be pleased to state-

(a) whether the representatives of the Central Government Clerks' Union had been on hunger strike on 21st and 22nd March to press the demands of the employees working at Udyog Bhawan; and

(b) if so, what are their demands and Government's decision thereon?

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI
VISHWANATH PRATAP SINGH)
(a) No. Sir

(b) A statement is laid on the Table of the House

Statement

The Central Government Clerks' Union (Ministry of Commerce Branch) had given a notice for launching hunger strike for 2 days from 21st March, 1975, to press their demands, which were as follows -

(a) Matriculation be prescribed as minimum educational qualification in the recruitment rules for the post of Investigator.

(b) Immediate promotion be given to LDCs/UDCs to the next higher grades covered by zones prescribed by the De-

partment of Personnel and Administrative Reforms;

(c) More posts of UDCs/Assistants be created in the Ministry commensurate with increased work-load;

(d) Due reservation be given to persons belonging to Scheduled Castes/Scheduled Tribes for appointment to the post of Investigator, and

(e) Irregular appointments made in the grade of Investigator be nullified.

2 The position in regard to the various above mentioned points was discussed at a meeting held on 20th March, 1975 by officials of the Ministry of Commerce with the representatives of the Union, who, on being satisfied with the deliberations, agreed not to resort to the proposed hunger strike.

Remarks made by Chairman of Cotton Corporation of India regarding Monopoly Cotton Procurement Scheme

*974. SHRI DHAMANKAR:

SHRI VASANT SATHE:

Will the Minister of COMMERCE be pleased to state:

(a) whether attention of Government has been drawn to the remarks made by Chairman Cotton Corporation of India, criticising the monopoly cotton procurement scheme of Maharashtra State;

(b) whether these remarks are based on Government's policy;

(c) what is the reaction of Government thereto; and

(d) steps taken in the matter?